1.1.1. The Indian Forest (Tripura amendment) Act, 1984 (Amendment of Section 5IA of the Principal Act.)

Tripura Act No. 10 of 1984

THE INDIAN FOREST (Tripura Amendment)

Act, 1984

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Law Department

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Dated, Agartala

The following Act of the Tripura Legislative Assembly received assent of the President of India on 13.12.1984 and is hereby published for general information:

Tripura ACT No. 10 of 1984 the special mean makes and solons show as first

The Indian Forest (Tripura Amendment) Act, 1984

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to amend the Indian Forest Act, 1927 in its application to the State of Tripura.

Whereas it is expedient to amend the Indian Forest Act, 1927 (16 of 1927) in its application to the State of Tripura, for the purposes and in the manner herein after appearing.

It is hereby enacted in the Thirty-Fifth Year of the Republic of India, by the Legislature of Tripura, as follows:

Short title and commencement	1	i ii	This act may be called the Indian Forest (Tripura Amendment) Act, 1984.  It shall come into force at once.
Application	2		The Indian Forest Act, 1927 (hereinafter referred to as the Principal Act) shall, in its application to the State of Tripura, be amended for the purposes and in the manner hereinafter provided.
Amendment of Section 2	3	a i	In Section 2 of the principal Act, In clause (4) In sub-clause (a), for the words "and myrobolams" the words "myrobolams, gum, sal seeds, sal leaves, kendu leaves, wild animals, skins, tusks, horns and bones and all other parts of produce of wild animals" shall be substituted; In sub-clause (b), in item (iii) the words "Wild animals and skins, tusks, horns and bones" and the words "and all other parts or produce of animals" shall be omitted; After clause (7), the following clause shall be inserted namely: (8) wild animals' shall have same meaning as defined in the Wild Life (Protection) Act, 1972."
Insertion of new Section 5 IA	4		After section 51 of the principal Act the following section shall be inserted namely:  The State Government may make rules

	51	(I)	The Januar Forest Tripped wascade, at the 1984
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Power to regulate	a		To provide for the establishment and regulation by licence, permit or otherwise (and the payment of fees therefore), of saw mills and other units including factories
manufacture and preparation			engaged in the manufacture of preparation of the following articles:
of articles based		i	Katha (Catechu) or Kuth out of Khair wood;
on forest		ii	Plywood, veneer and wood-panel products;
produce		iii	Preparation of matchboxes and match splints;
		iv	Boxes including packing cases made out of wood;
		v	Such other articles based on forest produce as the State Government may, by
			notification in the Official Gazette, from time to time, specify;
			To provide for the regulation by licence, permit or otherwise, of procurement of raw materials for the preparation of the article mentioned in clause (a), the payment
		b	and deposit of fees therefore and for due compliance of the conditions thereof, the forfeiture of the fee so deposited or any part thereof for contravention of any such condition, and the adjudication of such forfeiture by such authority as the State Government may, by notification in the Official Gazette, specify.
	2		The State Government may prescribe, as penalties for the contravention of any rules made under this section, imprisonment for a term which may extend to six months, or fine which may extend to five hundred rupees or both."
Amendment of section 52	5		In Sub-section (1) of section 52 of the principal Act, for the words 'carts or cattle' the words and mark "carts, vehicles or cattle" shall be substituted.
Amendment of Section 53	6		In section 53 of the principal Act, for the words "carts or cattle", the words and mark "carts, vehicles or cattle" shall be substituted.

By order of the Governor
S.M. Lodh
Under Secretary to the
Government of Tripura